

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO.III

SERVICE TAX APPEAL NO. 52218 OF 2018

[Arising out of Order-in-Appeal NO.162/Central Tax/Apl-II/Delhi/2018/1191 dated 28.02.2018 passed by the Commissioner (Appeal), Goods and Service Tax, Delhi]

**Commissioner of Central Excise, Service Tax ...Appellant
And Central Tax,
Delhi South Commissionerate,
New Delhi-110 066.**

VERSUS

**Vinay Kumar Mahajan, ...Respondent
Proprietor of M/s. Regal Theatre,
Regal Building, Connaught Place,
New Delhi-110 001.**

APPEARANCE

Shri Kunal Agarwal, Advocate for the Appellant

Shri Anand Narayan, Authorised Representative of the Respondent

CORAM:

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 56050 /2024

DATE OF HEARING/DECISION: 12.07.2024

BINU TAMTA:

Learned Authorised Representative for the Department has placed on record departmental communication dated 08.05.2024, where a decision is taken to withdraw the present appeal in view of the revised monetary limit for filing appeal before the CESTAT. The appeal is accordingly dismissed as withdrawn.

[Order dictated & pronounced in open court]

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

